

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

26.05.2011

OA No. 202/2011

Mr. S.S. Ola, Counsel for applicant.

The present OA is filed for the limited purpose as representation dated 24.08.2010 (Annexure A/1) filed by the applicant has not been decided nor any payment of the medical bills has been made to the applicant.

I have heard the learned counsel for the applicant. I deemed it proper to direct the respondents to decide the representation of the applicant dated 24.08.2011 (Annexure A/1) by passing a reasoned & speaking order. If the applicant is entitled for medical reimbursement, the same may be allowed. If any prejudicial order is passed against the applicant, he is at liberty to file fresh OA.

With these observations, the OA shall stands disposed of accordingly.

K.S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

col/2 given with
No-803
27/5/11
Received two extra sets
Mr
S.S. Ola
27/5/11